

16th April 1985 and 25th April, 1985 to consider the ways and means to settle the grievances of the workers of the Stone quarries and crushers in Patidabad. In the meanwhile, the Hon'ble Supreme Court has given an order that a compliance report in respect of the directives issued by it should be filed. The Supreme Court has also issued a directive about notification of minimum wages for quarry workers in accordance with the awards of the Central Government Industrial Tribunal, Chandigarh.

Upgradation of Powers of the Medium-Wave-Transmitters

5264. SHRI K RAMAMURTHY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether slippages have occurred in the work on the upgradation of power of the medium-wave transmitters setting up of 100 KW medium-wave transmitter at Nagpur for National Channel, setting up of 2 number 250 KW short-wave transmitters at Aligarh and an equal number of 500 KW short-wave transmitters at Bangalore for strengthening the external services; and

(b) if so, the reasons thereof and the action taken to overcome such slippages ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) Yes, Sir.

(b) Slippages in upgradation of some transmitters are due to non-receipt of equipments and some cases due to non-completion of Civil Works. The details are :

NAGPUR 1000 KW MW Transmitter

The equipments for 1000 KW MW transmitter at Nagpur were to be supplied by a foreign supplier. Delivery of equipment has commenced. The transmitter is now expected to be commission in mid 1986.

2 × 250 KW SW Transmitter at Aligarh

The equipment has been received. These 2 Nos. of 250 KW SW transmitters are now proposed to be installed at Delhi instead of at Aligarh to ensure a better use of the directional beam from the transmitter and the aerial system. These are expected to start functioning in 1986-87.

2 × 500 KW SW Transmitter at Bangalore

The site has not yet been handed over by the State Government to the AIR authorities, though payment has been made. The Karnataka High Court has also passed a stay order in respect of the handing over of the site to AIR. The time by which the State Government would be able to hand over the site after getting over the stay order vacated is not clear yet. Meanwhile, transmitter which is already on order, is expected to be received in August, 1985.

Workers Participation in Management

5265. SHRI Y S. MAHAJAN : Will the Minister of LABOUR be pleased to state :

(a) the number of Central Public Sector enterprises in which the 1983 scheme of workers participation in the management of public enterprises has been introduced so far;

(b) whether Government have given exemption to any of the Central Public Sector enterprises from introducing the scheme; if so, the reasons therefor;

(c) the response of the State Governments towards introduction of the scheme in the State public sector enterprises; and

(d) steps Government have taken or propose to take to ensure implementation of the scheme in the private sector enterprises ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (d). According to

the available information, 15 Central Public Sector Undertakings have implemented the scheme for Employees Participation in Management introduced in 1983 by the Government of India. Government have not given exemption to any of the Central Public Sector Undertakings from introducing the Scheme. The State Governments were requested to implement the scheme in terms of Para 8 of the Scheme which provides for implementation of the Scheme in the State Public Sector and the Private Sector. Some of the State Governments have intimated that the Scheme has been implemented in some State Public Sector enterprises and by some Private Sector enterprises.

[*Translation*]

Regularisation of Services of Daily Wage Employees

5266. SHRI KALYAN SINGH SOLANKI: Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to fix a prescribed period to regularise the services of daily wage employees of Government and Semi-Government institutions;

(b) if not, the policy of Government with regard to the future of these employees; and

(c) the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (c). The service conditions of casual workers recruited by various Ministries/Departments/Offices of the Government of India, are governed by the instructions issued by the Department of Personnel and Training from time to time. To be eligible for appointment to a regular Group 'D. post, a person should have, *inter-alia* put in atleast two years service as a casual worker or four years service as part-time casual workers (with 240 days or more of service during each year or

206 days each year in the case of institutions following a five day week), As the regularisation of service depends upon the availability of suitable vacancies, no time-limit can be fixed for regularisation.

The Ministry of Labour had circulated in November, 1971, a set of Model Standing Orders for casual workers for adoption and implementation by the Central Government Departmental undertakings. These orders are only advisory in nature. According to these orders, a casual workman who has completed six months of continuous service in the same establishment or under the same employer within the meaning of sub-clause (b) of Clause (2) of Section 25-B of the Industrial Disputes Act, 1946, shall be brought on the regular strength of the establishment.

[*English*]

Setting up of a Sub-Regional Office of NSC at Agartala

5267. SHRI AJOY BISWAS : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Central Government have decided to set up a sub-regional office of National Seeds Corporation (NSC) at Agartala;

(b) if so, steps taken by Government in this respect; and

(c) approximate time to be taken to open the said office ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a). Yes Sir, The National Seeds Corporation (a Central Government Undertaking) has decided to set up a new sub-unit at Agartala (Tripura) under its Regional Office, Gauhati.

(b) The National Seeds Corporation has approached the Director of Agri-